

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal Nos. E/316 to 318/2008

328

[Arising out of Order-in-Original No.33/2008 (CE) dt. 24.03.2008
passed by the Commissioner of Central Excise, Madurai]

1. Sri Vinayaga Industries
2. Sri Venkateswara Industries
3. Sri Manipandian Industries

Appellant

Versus

Commissioner of Central Excise, Madurai

Respondent

Appearance:

None

For the Appellant

Shri K.P.Muralidharan, AC (AR)
For the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S. Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of hearing / decision : 13.07.2017

FINAL ORDER No. 41213-41215/2017

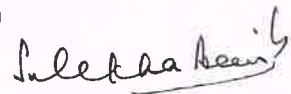
Per Bench

The above appeals have come up for hearing as per published list. On behalf of the department, Ld. A.R brought to the notice of the Bench that these appeals had already been disposed by the Tribunal vide Final Order No.493 to 496/2009 dt. 28.4.2009. The said appeals have been wrongly listed even after being finally disposed. Hence these appeals are disposed as file closed. The Registry is directed to delete these appeals from the pending list of the Tribunal.



(Madhu Mohan Damodhar)
Member (Technical)

(dictated and pronounced in court)



(Sulekha Beevi C.S)
Member (Judicial)

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प्रमाणित प्रति / Certified True Copy

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